

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.421 of 2012

(Arising out of Order-in-Appeal No.28/ST/BBSR-II/2012 dated 28 May 2012 passed by Commr.(Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.)

Commissioner of Central Excise, Customs & Service Tax, BBSR-II

(C.R.Building, Rajaswa Vihar,
Bhubaneswar-751007 (Odisha))

...Appellant

VERSUS

M/s.Vikash Kumar Pandey,

.....Respondent

(Near Govt. Hospital, At: Gurudwar Road,
Ward No.6, PO: Barbil, Dist:- Keonjhar (Odisha))

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant
NONE for the Respondent

**CORAM: HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)
HON'BLE SHRI P. DINESHA, MEMBER(JUDICIAL)**

FINAL ORDER NO. 76172/2019

DATE OF HEARING : 27 August 2019

DATE OF DECISION : 27 August 2019

PER BENCH :

Learned Departmental Representative, appearing on behalf of the Revenue seeks withdrawal of the Appeal, in view of the Litigation Policy, vide Circular F.No.390/Misc/116/2017-JC dated 25 June 2018.

2. In view of the above, the Appeal stands dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

SD/

**(P. DINESHA)
MEMBER (JUDICIAL)**